

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3018
ANSWERED ON:13.12.2006
AMENDMENT OF RTI ACT
Ahir Shri Hansraj Gangaram;Meinya Dr. Thokchom

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether a large number of applicants seeking information through RTI Act are not having bonafide purpose or cause;
- (b) if so, the details thereof;
- (c) whether RTI Act has become a burden on the Government agencies and organizations;
- (d) if so, whether the Government is contemplating to bring an amendment to the RTI Act so that only aggrieved persons be allowed to seek information; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

- (a)&(b) Details of applications received by various public authorities under the RTI Act are not centrally maintained.
- (c) &(d) No, Sir.
- (e) Does not arise.